

involving Helicopter VT-PHZ at Uttarakhand on 28.06.2013, the AAIB, *inter-alia*, found that Pilot-in-Command, while carrying out approach and landing under strong tail wind conditions, could not control the high rate of descent with the available reserve power. In the other three cases, the investigation is yet to be completed.

(c) Accident / incident data is regularly analyzed and based on the analysis, Air Safety Circulars are issued by Ministry of Civil Aviation to bring important observations / findings to the notice of the operators to avoid the recurrence of accidents / incidents.

(d) Directorate General of Civil Aviation (DGCA) team has conducted the audit of Pawan Hans Operations of Civil Aviation at Delhi and Mumbai bases in November-December 2015. Further, Safety audits have also been conducted periodically.

Huge gatherings at army recruitment rallies

2599 SHRI T. RATHINAVEL: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the places where Army recruitment took place have been witnessing unprecedented gathering, if so, the details thereof; and

(b) whether it is also a fact that at many places the Army had to call the police for controlling such huge gatherings, if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) On account of open rally system of recruitment followed by the Army a large number of candidates do gather at the Recruitment Rally sites across the country. However, these rallies are organized by Army Recruiting Organization in consultation with local Civil Administration who also provide the necessary police arrangements for controlling the large gatherings, as and when required.

An on-line application system for recruitment has been commenced from July 2015 with a view to regulate the number of candidates appearing for screening.

Risk monitoring of foreign investment in defence sector

2600. SHRI K.T.S.TULSI: Will the Minister of DEFENCE be pleased to state:

(a) whether any mechanism or policy has been devised by Government to check the risks which it may incur by allowing 100 per cent foreign direct investment in Defence sector; and

(b) the details of such steps taken, if any, in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): (a) and (b) Foreign Investment in defence is subject to the grant of Industrial Licence under the Industries (Development and Regulation) Act 1951, by licensing committee, an inter-Ministerial body, which among other things, also takes into account security clearance by Ministry of Home Affairs (MHA) and views of Ministry of Defence (MoD). Foreign Investment Promotion Board (FIPB), mandated to recommend approval of the Government in respect of proposals of foreMinisterial body which *inter-alia* comprises of MHA and MoD. FIPB also takes into account security clearance of MHA and views of MoD while considering such proposal of foreign investment.

2. Government has also put in place a Security Manual for Licensed Defence Industries. The security manual prescribes guidelines on physical, information, documentation, cyber and personnel security aspects. Security is categorised in 'A', 'B' and 'C' categories depending upon the products/weapons/equipments manufactured by them. Defence licensees have to adhere to the safety and security procedures laid down therein based on their categorisation. Security Manual also provides for External Security Audit of the Licensed Companies by Intelligence Agencies once in two years and Cyber Security Audit by CERT-IN empanelled Auditors once every year.

Preventing naval accidents

2601. SHRI DILIP KUMAR TIRKEY: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that in recent years there has been a number of cases of naval accidents causing human casualties;

(b) if so, the year-wise details of such accidents and the number of casualties for the last three years; and

(c) the steps Government is taking to strengthen naval safety mechanism to prevent such accidents?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) Since 1st January 2013, there have been six naval accidents involving casualties of defence personnel. The details of these accidents are given in Statement (*See* below).

(c) Lessons learnt from the reports of Boards of Inquiry (BoI) for such accidents are implemented appropriately. Corrective steps have been taken by Naval Headquarters with extensive checks on weapons related safety systems and audit of Standard Operating